

Late running and reaching of trains

1722. SHRI KAPIL SIBAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Ministry maintains data regarding trains running and reaching late, Class/Category/year/month-wise details thereof, if not, the reasons therefor;

(b) if so, whether Government is taking any steps to curb this problem along with the details thereof;

(c) the details of the losses incurred by Railways due to late running of trains; and

(d) the details of reasons for the delay as recorded by the Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) Yes, Sir. Month-wise and category-wise number of trains reached destination late during the period from April, 2017 to February, 2018 are as under:—

Period	Duronto	Rajdhani	Shatabdi	Jan-Shatabdi	Garibrath	Superfast	Mail/Express
April, 2017	146	144	98	168	168	4464	5853
May, 2017	155	179	113	162	193	4822	6024
June, 2017	161	171	122	119	154	4506	5246
July, 2017	148	151	83	91	144	4132	4709
August, 2017	129	149	78	71	115	3478	3959
September, 2017	204	214	193	212	186	5398	6425
October, 2017	183	159	167	188	200	5421	7344
November, 2017	210	292	382	287	229	6613	8875
December, 2017	246	329	419	307	269	7230	8480
January, 2018	273	445	550	368	329	8305	10423
February, 2018	171	223	257	238	241	6487	8542

(b) Various measures have been initiated to improve punctuality such as prioritization of preventive maintenance of assets to minimize asset failures, capacity enhancement projects by construction of additional loop lines at stations, doubling, construction of third line corridors, automatic signaling, construction of low height subway to replace level crossings, Rail Under Bridges and Rail Over Bridges etc. Besides, punctuality drives are launched from time to time and staff involved in train operations are sensitized. In addition, Zonal Railways have also been advised to have

better coordination with Civil and Police authorities of States to deal with situations arising out of law and order problems which affects train punctuality. Monitoring of train running and efforts to improve punctuality is a continuous process.

(c) The monetary loss to the Railways is not calculated on the basis of punctuality of individual trains.

(d) Trains get delayed on Indian Railways not only due to the factors related to its internal working but also external factors which are beyond control of Railways. Other than asset failures which delay trains, there are other constraints/difficulties adversely affect punctuality. Some of these factors are line capacity and terminal capacity constraints on account of increasing passenger and freight traffic, adverse weather conditions (fog, rains, breaches), intermittent natural calamities such as floods, cyclones, heavy rains, heavy road traffic at level crossing gates across the Indian Railways network, multi faceted law and order problems, miscreant activities such as theft of Railway assets, mid-section run over cases involving cattle and humans etc.

Termination of railway employees on account of unauthorized leave

1723. SHRIMATI VIJILA SATHYANANTH: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is fact that more than 13,500 employees of Railways are likely to face termination of services for unauthorized leave;

(b) whether it is also a fact that Railways have launched a drive to identify long term absentees in various railway establishments falling under the categories of Group 'C' and 'D';

(c) whether it is also a fact that during the drive, it was found that 13,521, out of the 13 lakh workers were absent from service for a long time without authorization; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) to (d) In November, 2017, a drive was launched by the Railways to identify employees on unauthorised absence in various Zonal Railways and Production Units. A total of 13,521 employees were reported to be on unauthorised absence, the details of which are given in the Statement (*See* below). Appropriate action under Disciplinary and Appeal Rules has been initiated against such absentees.